

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 9th day of April 2021

Original Application No. 330/00318 of 2021

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Vishesh Kumar Saxena, A/a 42 Years, S/o Om Prakash Saxena, R/o House No. 222/3 J Type, Factory State, Shahjahanpur, Uttar Pradesh 242001.

. . .Applicant

By Adv: Shri Prabhat Pandey

V E R S U S

1. The Union of India through Secretary, Ministry of Defence, South Block, New Delhi.
2. The Director General Governing Body, Ordnance Factories Board, 10-A, Shahid Khurdiram Boas Road, Kolkata 700001.
3. The Principal Director, Ordnance Factory Recruitment Centre, Ambajhari, Nagar, Maharashtra 440021.
4. The General Manager, Ordnance Factory Institute of Learning, Kanpur.
5. The General Manager Ordnance Clothing Factory Shahjanapur, UP.
6. Dildar Mirza Beg T.No. 9516, Chargeman Civil Trade, Ordnance Clothing Factory, Shahjahanpur.

. . .Respondents

By Adv: Shri Chakrapani Vastyayan for respondent Nos. 1 to 5

O R D E R

Shri Prabhat Pandey, learned counsel for the applicant and Shri Chakrapani Vastyayan, learned counsel for the respondent Nos. 1 to 5, both are present in Court.

2. Heard learned counsel for both the parties on admission and perused the record.

3. At the very outset learned counsel for the applicant submitted that the applicant will be satisfied at this stage if the respondent concerned, who is the competent authority is directed to decide the pending representation of the applicant dated 16.03.2021 (Annexure No. A-5) by passing a reasoned and speaking order, in accordance with law, in a time bound manner.
4. In view of the limited prayer made by the learned counsel for the applicant, no fruitful purpose will be served by keeping this matter pending and it is finally disposed of at the admission stage with the direction to the competent authority amongst the respondents, to decide the representation of the applicant dated 16.03.2021 (Annexure No. A-5) by passing a reasoned and speaking order, in accordance with law, within a period of two months from the date of receipt of a certified copy of this order. The order so passed shall be communicated to the applicant without delay.
5. It is made clear that I have not expressed any opinion on the merits of the case.
6. There is no order as to costs.

(Justice Vijay Lakshmi)
Member (J)

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